GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:5626 ANSWERED ON:10.05.2012 FUNDS FOR HERITAGE ARCHITECTURAL STRUCTURE Panda Shri Baijayant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is proposed to sanction around Rs. 450 crores for providing heritage architectural structures for various High Courts in the country;
- (b) if so, the details thereof;
- (c) whether the allocation under the Centrally Sponsored Scheme to support State Governments in providing infrastructure facilities to the Judiciary has increased five times; and
- (d) if so, the details thereof, State-wise?

Answer

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

- (a) & (b): Under the Thirteenth Finance Commission Grants, an amount of Rs.450 crores has been allocated for restoration and conservation of 150 heritage court buildings. Of this, nearly Rs. 122 crores has been released to the States already.
- (c) & (d): The financial assistance provided to States/UTs under Centrally Sponsored Scheme for development of infrastructure facilities for judiciary in 2010-11 was Rs. 142.74 crores. Considering the demands made by the State Governments for improvement in infrastructure of subordinate judiciary, the allocation was enhanced. Rs.595.54crores have been released to States/UTs under the Scheme in 2011-12. An allocation of Rs.660 crores has been made for 2012-13. State-wise details of funds released in 2011-12 is annexed;